

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 16961/2023

(Arising out of impugned final judgment and order dated 20-04-2023 in WRITC No. 17228/2007 passed by the High Court Of Judicature At Allahabad)

SHYAM SUNDER SINGH & ORS.

Petitioner(s)

VERSUS

THE STATE OF U.P. & ORS.

Respondent(s)

(IA No. 193379/2023 - EXEMPTION FROM FILING O.T.
IA No. 152839/2023 - EXEMPTION FROM FILING O.T.
IA No. 193378/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 30-10-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Avi Singh, Adv.
Mr. Manohar Pratap, AOR
Ms. Vallabhi Shukla, Adv.
Mr. Salaj Kumar Rai, Adv.

For Respondent(s) Mr. Shaurya Sahay, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondent No.1 appears
before this Court today.

Service is not complete on respondent Nos. 5 and 6.

List after four weeks.

Pleadings be exchanged in the meantime.

Signature Not Verified
Digitally signed by
SNEHA DAS
Date: 2023.10.30
17:26:16 IST
Reason: 

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(VIDYA NEGI)
ASSISTANT REGISTRAR